

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 161/MP/2025 along with IA No.109/2025**

Subject : Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of Hon'ble Supreme Court of India's Order dated 19.04.2021 in Writ Petition (Civil) No. 838 of 2019 titled M.K. Ranjitsinh & Ors. v. Union of India & Ors. and compensation to offset financial/ commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12 % by way of Notification No. 8/2021- central tax (rate) dated 30.09.2021.

Petitioner : ReNew Surya Vihaan Private Limited (RSVPL)

Respondent : Solar Energy Corporation of India Limited (SECI) & Anr.

Date of Hearing : **30.7.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Mannat Waraich, Advocate, RSVPL  
Ms. Ashabari Thakur, Advocate, RSVPL  
Ms. Shikha Ohri, Advocate, SECI  
Shri Kartik Sharma, Advocate, SECI  
Shri Amartya A. Sharan, Advocate, UPCL  
Ms. Madhu Sharan, Advocate, UPCL

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner submitted that, pursuant to the directions of the Commission recorded in the Record of Proceedings dated 23.12.2025, the Respondent, SECI, has shared the draft reconciliation statement with the Petitioner via email. Further, SECI had also shared the said draft reconciliation statement with UPCL for its comments/suggestions. The learned counsel, accordingly, prayed for an appropriate direction to SECI to finalise the reconciliation statement in a time-bound manner and to place the same on record.

2. The learned counsel for the Respondent, SECI, submitted that a joint reconciliation meeting was held between the parties on 22.7.2026, pursuant to which SECI shared the draft reconciliation statement with the Petitioner and UPCL. The learned counsel further submitted that responses/comments from the Petitioner and UPCL are awaited. Accordingly, the learned counsel prayed for some time to place the final reconciliation statement on record. The learned counsel also pointed out that there are certain discrepancies in the claims/quantification submitted by the Petitioner;



for instance, the supporting documents submitted in respect of the compensation towards installation of bird diverters cover multiple projects, and no project-wise bifurcation has been provided.

3. The learned counsel for the Respondent, UPCL, pointed out that, according to the Respondent, the amount claimed by the Petitioner during the reconciliation exercise exceeds the scope of the present Petition. The learned counsel submitted that, in terms of the Petition, the Petitioner's claim was required to be restricted to an increase ranging from 5% to 12%. However, in the reconciliation, the Petitioner has also claimed an increase of GST up to 18% on certain elements. Accordingly, the learned counsel submitted that an observation from the Commission regarding the scope of the present Petition may facilitate and expedite the reconciliation exercise.

4. In response, the learned counsel for the Petitioner clarified that the Petitioner's Change in Law claims are only in respect of the Notification No. 8/2021-Central Tax (Rate) dated 30.9.2021. However, by the said Notification, the earlier nomenclature "solar power generating system" has also been revised to "solar power generator" as a result of which, certain elements became subject to the GST rate of 18%. The learned counsel submitted that the Respondents may file their comments/queries regarding the alleged discrepancies in the claims/quantification raised by the Petitioner, and the Petitioner will file its response, addressing their comments/queries.

5. Considering the submissions made by the learned counsels for the parties, the Commission adjourned the matter and further directed SECI to expedite the finalisation of reconciliation and file its outcome, preferably, within three weeks. Upon finalisation of the reconciliation report, the Respondents were permitted to file their comments/submissions thereon, if any, within two weeks with a copy to the Petitioner, who may file its response within two weeks thereafter.

6. The Petition will be listed for hearing on **8.10.2026**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**